

FORM 'E'
Form of supply of information to the applicant
[Rule 4(iv)]

No HC.XXXV- 03/2023-24/29 / RTI
Dated 2/06/2023

To,
Mr. Utpal Buragohain
Gauhati High Court, Guwahati.

1. Please refer to your RTI application registered as I.D. Number 22/2023-24 Dated 25/05/2023 addressed to undersigned seeking copy of your **APAR** for the year 2022.
2. The copy of the information sought for is attached herewith.
3. As per section 19 of the Right to Information Act, 2005, you may file an appeal to the Registrar General cum First Appellate Authority within 30(thirty) days of the issue of this order if you are not satisfied with this reply.

Encl:- as stated.

R. M. Rajadurai
02.06.23

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

For,

2/6/23.

FORM 'E'
Form of supply of information to the applicant
[Rule 4(iv)]

No HC.XXXV- 03/2023-24/ 24 RTI
Dated ..2/06/2023

To,

Mr. Ahmadul Ala
Gauhati High Court, Guwahati.

1. Please refer to your RTI application registered as I.D. Number 23/2023-24 Dated 25/05/2023 addressed to undersigned seeking copy of your **APAR** for the year 2022.
2. The copy of the information sought for is attached herewith.
3. As per section 19 of the Right to Information Act, 2005, you may file an appeal to the Registrar General cum First Appellate Authority within 30(thirty) days of the issue of this order if you are not satisfied with this reply.

Encl:- as stated.

A. A. Timpalor
02.06.23

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

Ala
27/6/23.

FORM 'E'
Form of supply of information to the applicant
[Rule 4(iv)]

No HC.XXXV- 03/2023-24/ 20/ RTI
Dated 2../06/2023

To,

Mr. Kuldeep Haloi
Gauhati High Court, Guwahati.

1. Please refer to your RTI application registered as I.D. Number 24/2023-24 Dated 25/05/2023 addressed to undersigned seeking copy of your **APAR** for the year 2022.
2. The copy of the information sought for is attached herewith.
3. As per section 19 of the Right to Information Act, 2005, you may file an appeal to the Registrar General cum First Appellate Authority within 30(thirty) days of the issue of this order if you are not satisfied with this reply.

Encl:- as stated.

A. A. Talwar
02-06-23

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.



FORM 'E'
Form of supply of information to the applicant
[Rule 4(iv)]

No HC.XXXV- 03/2023-24/27/ RTI
Dated 27/06/2023

To,

Mr. Alakesh Sarma
Gauhati High Court, Guwahati.

1. Please refer to your RTI application registered as I.D. Number 26/2023-24 Dated 25/05/2023 addressed to undersigned seeking copy of your **APAR** for the year 2022.
2. The copy of the information sought for is attached herewith.
3. As per section 19 of the Right to Information Act, 2005, you may file an appeal to the Registrar General cum First Appellate Authority within 30(thirty) days of the issue of this order if you are not satisfied with this reply.

Encl:- as stated.

R. A. T...
02.06.23
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

[Signature]
2/6/23

FORM 'E'
Form of supply of information to the applicant
[Rule 4(iv)]

No HC.XXXV- 03/2023-24/ 25/ RTI
Dated 25/06/2023

To,
Mr. Himpal Kalita
Gauhati High Court, Guwahati.

1. Please refer to your RTI application registered as I.D. Number 25/2023-24 Dated 25/05/2023 addressed to undersigned seeking copy of your **APAR** for the year 2022.
2. The copy of the information sought for is attached herewith.
3. As per section 19 of the Right to Information Act, 2005, you may file an appeal to the Registrar General cum First Appellate Authority within 30(thirty) days of the issue of this order if you are not satisfied with this reply.

Encl:- as stated.

R. A. Talwar
02.06.23

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

Received
2/6/2023 -

FORM 'E'
Form of supply of information to the applicant
[Rule 4(iv)]

No HC.XXXV- 03/2023-24/28/ RTI
Dated 27/06/2023

To,

Mr. Sreejeet Dutta Purakayastha
Gauhati High Court, Guwahati.

1. Please refer to your RTI application registered as I.D. Number 27/2023-24 Dated 25/05/2023 addressed to undersigned seeking copy of your **APAR** for the year 2022.
2. The copy of the information sought for is attached herewith.
3. As per section 19 of the Right to Information Act, 2005, you may file an appeal to the Registrar General cum First Appellate Authority within 30(thirty) days of the issue of this order if you are not satisfied with this reply.

Enclo:- as stated.

R. A. Taksar
02.06.23

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

red
27/06/23

FORM 'E'
Form of supply of information to the applicant
[Rule 4(iv)]

No HC.XXXV- 01/2023-24/ 30 / RTI
Dated 3/06/2023

To,

Mr. Gaurab Dutta
Rani Bagan Housing Complex
Pasupati Apt. 101, Beltola Tiniali
Guwahati – 781028

- 1) Please refer to your I.D. Number 28/2023-24 Dated 19/05/2023 addressed to undersigned regarding supply of information relating to current status of WP(C) 1625/2019.
- 2) The information asked for is as follows.

The abovementioned case has been pending for disposal and the case has been recently listed for hearing on 30/05/2023.

You may check details of the case at the Gauhati High Court Official website, i.e., **ghconline.gov.in** by following the link below:-
[https://services.ecourts.gov.in/ecourtindiaHC/cases/case_no.php?state_cd=6&dist_cd=1&court_code=1&stateNm=Assam.](https://services.ecourts.gov.in/ecourtindiaHC/cases/case_no.php?state_cd=6&dist_cd=1&court_code=1&stateNm=Assam)

- 3) As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days from the date of issuance of this order if you are not satisfied with the reply.

R. A. Tumpadaria
03.06.23

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

FORM 'E'
Form of supply of information to the applicant
[Rule 4(iv)]

No HC.XXXV-4/2021-22/34/ RTI
Dated ..5./06/2023

To,

Mr. Habung Tamer
O/o JMFC Changlang, Arunachal Pradesh-792120

1. Please refer to your RTI application registered vide I.D. Number 29/2023-24 Dated 01/06/2023 forwarded to undersigned seeking information relating to duty charter of district court employees.
2. The information asked for is as follows:
Sought for information is available in the Gauhati High Court Civil Rules & Orders.
3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days of the issuance of this order if you are not satisfied with this reply.

R. A. Tapan
05.06.23
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

THE GAUHATI HIGH COURT
(THE HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

HC. XXXV-01/2022-23/~~32~~/RTI
Dated 5./06/2023

From : Mr. R.A. Tapadar
Registrar (Judl) & PIO,
Gauhati High Court, Guwahati

To : Mr. Priyanku Buragohain
Near Naharkatiya Police station
Dibrugarh - 786610

Sub:- Reply to your Second Appeal application dated 16/05/2023.

Sir,

With reference to the subject cited above, I am to inform you that as per Section 19(3) of RTI Act 2005; "*a second appeal against the decision under sub-section (1) shall lie within ninety days from the date on which the decision should have been made or was actually received, with the Central Information Commission or the State Information Commission*". Hence, you are requested to file your Second Appeal in the appropriate forum.

Yours Sincerely

R. A. Tapadar
05.06.23

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

THE GAUHATI HIGH COURT

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.XXXV - 14/2023-24/ 36 /RTI

Dated Guwahati, 06/06/2023

From : Sri Rafique Ahmed Tapadar
Registrar (Judicial) & PIO
Gauhati High Court-781001

To : The District and Sessions Judge,
Bajali / Barpeta / Baska / Biswanath / Bongaigaon / Cachar /
Chirang/Charaideo/ Darrang / Dhemaji / Dhubri / Dibrugarh / Dima
Hasao / Goalpara / Golaghat / Hailakandi /Hojai/ Jorhat /Karimganj/
Kamrup (M)/ Kamrup, Amingaon / Karbi Anglong / Kokrajhar /
Lakhimpur /Majuli/ Morigaon / Nagaon / Nalbari / Sivasagar / Sonitpur
/South Salmara / Tinsukia / Udalguri/ West Karbi Anglong.

Sub: Request for information under Right to Information Act, 2005.

Ref: RTI application by Mr. Priyangku Buragohain, Regd. Vide 18/2023-24
Dated 17/05/2023.

Sir / Madam,

With reference to the subject cited above, I am forwarding herewith a
RTI application by Mr. Priyangku Buragohain, for taking necessary action from
your end as the subject matter seems to fall under your jurisdiction. Reply, if
any, may directly be sent to the applicant.

With warm regards

Encl: As stated above.

Yours faithfully,

R. A. Tapadar
06.06.23

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati

Memo No. No. HC.XXXV -14/2023-24/ 37 / RTI, dated the 06/06/2023

Copy to:

Mr. Priyangku Buragohain, Near Naharkatiya Police Station, Dibrugarh-786610.
He is requested to approach the abovementioned PIOs for getting the
information in respect of his query.

R. A. Tapadar
06.06.23
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati

General Post

FORM 'E'

Form of supply of information to the applicant
[Rule 4(iv)]

No HC.XXXV- 4/2023-24/35/ RTI
Dated ..6/06/2023

To,

Mr. Narayan Saikia
Ward No-6, John Firth School Campus
North Lakhimpur-787001

1. Please refer to your RTI application registered vide I.D. Number 17/2023-24 Dated 10/05/2023 forwarded to undersigned seeking information relating to appointment and vacancy position of Gauhati High Court.
2. The information asked for is as follows:
1:- Gauhati High Court has filled total **55** (fifty five) vacancies at Gauhati High Court, Principal Seat through direct recruitment during the period from formation of the present government to till date. Further, Gauhati High Court has also appointed total **386** (Three hundred eighty six) personnel including both Judicial Officer & Non-judicial staff for District Courts during this period.
Second part of the query demands opinion of the PIO, which cannot be furnished under RTI Act.
2:- Total 54 (fifty four) number of staff will go on retirement on superannuation by the year 2026. While vacancy position of District Courts are not maintained by the Registry.
3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30 (thirty) days of the issuance of this order if you are not satisfied with this reply.

26/12/23

A. A. Tapadar
06.06.23

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

FORM 'E'

Form of supply of information to the applicant
[Rule 4(iv)]

No HC.XXXV- 03/2023-24/38/ RTI
Dated 06/06/2023

To,

Mr. Christopher Horo
Gauhati High Court, Guwahati.

1. Please refer to your RTI application registered as I.D. Number 32/2023-24 Dated 02/06/2023 addressed to undersigned seeking copy of your **APAR** for the year 2022.
2. The copy of the information sought for is attached herewith.
3. As per section 19 of the Right to Information Act, 2005, you may file an appeal to the Registrar General cum First Appellate Authority within 30(thirty) days of the issue of this order if you are not satisfied with this reply.

Endo:- as stated.

R. A. Timpur
06.06.23
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

Received
07/06/23

FORM 'E'
Form of supply of information to the applicant
[Rule 4(iv)]

No HC.XXXV- 1/2023-24/19 / RTI
Dated 8,/06/2023

To,

Mr. Manika Malhotra
Policy Perspective Foundation, J-5
1st Floor, Green Park Extension
New Delhi-110016

1. Please refer to your RTI application registered as I.D. Number 30/2023-24 Dated 01/06/2023 addressed to undersigned regarding supply of information relating to FTC and POCSO Court.
2. The information asked for is as follows.
1 and 3 :- Nil.
2 and 4 :- There is no exclusive Fast Track Court in Assam. However, there are **26(Twenty six)** designated FTC (Courts of District & Sessions Judge/Additional District & Sessions Judge) to try cases of rape/murder/rape & murder of women and children and there are **3(Three)** designated Fast Track Courts to deal with cases u/s 376 of IPC.
Further, there are **17 (Seventeen)** numbers of ePOCSO Courts are functional till date.
3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Registrar General and First Appellate Authority within 30(thirty) days from the issuance of this order if you are not satisfied with this reply.

R. A. Tapadar
08.06.23

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

FORM 'E'
Form of supply of information to the applicant
[Rule 4(iv)]

No HC.XXXV- 4/2023-24/43 / RTI
Dated 12/06/2023

To,

Mr. Gaurab Aggarwal
C9/62, 1st floor, Sector-8, Rohini
Delhi -110085

1. Please refer to your RTI application registered vide I.D. Number 34/2023-24 Dated 09/06/2023 forwarded to undersigned seeking information relating to judgment of cases.
2. The information asked for is as follows:
 - 2) Judgment of all cases disposed of by the Gauhati High Court is available in the official website. You may follow the link ;
https://hcservices.ecourts.gov.in/ecourtindiaHC/index_highcourt.php?state_cd=6&dist_cd=1&stateNm=Assam
3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days of the issuance of this order if you are not satisfied with this reply.

R. A. Tapinda
12.06.23
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

FORM 'E'
Form of supply of information to the applicant
[Rule 4(iv)]

No HC.XXXV- 4/2023-24/42/ RTI
Dated 12/06/2023

To,

Mr. B.K. Gupta
S-442/2, School Block, Delhi-110092

1. Please refer to your RTI application registered vide I.D. Number 31/2023-24 Dated 01/06/2023 forwarded to undersigned seeking information relating to mechanism of reducing pendency of cases in High Court.
2. The information asked for is as follows:

The Registry of this Hon'ble High Court has been following a resolution adopted by the concerned Committee constituted for Arrear Pendency.

The old pending cases instituted prior to 2015 and ready for hearing, to be distributed amongst the available Hon'ble Courts, by listing at least 3 (three) cases in a day in the category of "**Top of the List**".

It has also been resolved that an Advance Cause List to be prepared with a Notification to the effect that no adjournment will be granted in these matters, with a liberty for the learned counsel for the parties that the matter may be adjusted within the same week of listing.

It was further resolved by the Hon'ble Committee that a list of cases instituted post 2015 be prepared and kept ready for listing before the appropriate Bench soon after the older batch of cases (i.e. instituted prior to 2015) are disposed of.

It has also been practiced that the analogous cases are clubbed/listed together and are disposed of by common orders/judgments.

3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30 (thirty) days of the issuance of this order if you are not satisfied with this reply.

R. A. Tapaswini
12.06.23
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

THE GAUHATI HIGH COURT

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.XXXV - 14/2023-24/44/RTI

FORM 'E'

Form of supply of information to the applicant
[Rule 4(iv)]

No HC.XXXV- 03/2023-24/44/ RTI
Dated 12/06/2023

To,

Mr. Rajib Das
Gauhati High Court, Guwahati.

1. Please refer to your RTI application registered as I.D. Number 33/2023-24 Dated 05/06/2023 addressed to undersigned seeking copy of your **APAR** for the year 2022.
2. The copy of the information sought for is attached herewith.
3. As per section 19 of the Right to Information Act, 2005, you may file an appeal to the Registrar General cum First Appellate Authority within 30(thirty) days of the issue of this order if you are not satisfied with this reply.

Encl:- as stated.

Rajib Das
12/6/2023

R. J. Tapal
12.06.23
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

THE GAUHATI HIGH COURT

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.XXXV - 14/2023-24/ 41 /RTI

Dated Guwahati, 9./06/2023

From : Sri Rafique Ahmed Tapadar
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati - 781001

To : The District and Sessions Judge,
Tinsukia, Assam

Sub: Request for information under Right to Information Act, 2005.

Ref: RTI application by Mr. Gautam Kachari, Regd. Vide
35/20223-24 dtd 09/06/2023.

Sir,

With reference to the above, I am forwarding herewith a RTI application of Mr. Gautam Kachari, for taking necessary action from your end as the information sought for appears to fall under your jurisdiction. Reply, if any, may directly be sent to the applicant.

Encl: As stated above.

Yours Faithfully,

R. A. Tapadar
09.06.23

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati

Memo No. No. HC.XXXV -14/2023-24/ 42 / RTI, dated the 9./06/2023

Copy to:

Mr. Gautam Kachari, Kakopathar, 1no Challenguri, Tinsukia-786152. You are requested to approach the abovementioned PIO for getting the information in respect of your query.

R. A. Tapadar
09.06.23

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati

FORM 'E'
Form of supply of information to the applicant
[Rule 4(iv)]

No HC.XXXV- 1/2023-24/46/ RTI
Dated 19/06/2023

To,

Ms. Chayanika Soud
Dolaigaon, Bakhrapara, W. No-14
Bongaingaon - 783380

1. Please refer to your application, registered as I.D. No 37/2023-24 Dated 12/06/2023 addressed to the undersigned seeking copy of your OMR answer script (Roll no-1634) of AJS Grade-III Examination, 2022.
2. Copy of the information asked for is attached herewith. You are requested not to share the document with third party.
3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Registrar General and First Appellate Authority within 30(thirty) days from the issuance of this order if you are not satisfied with this reply.

R. A. Talpador
19.06.23
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

O/C

FORM 'E'
Form of supply of information to the applicant
[Rule 4(iv)]

No HC.XXXV- 1/2023-24/431 RTI
Dated 19/06/2023

To,

Ms. Sabina Eashmin
Saru Dampur, Hajo-781102

1. Please refer to your application, registered as I.D. No 36/2023-24 Dated 12/06/2023 addressed to the undersigned seeking copy of your OMR answer script (Roll no-3621) of AJS Grade-III Examination, 2022.
2. Copy of the information asked for is attached herewith. You are requested not to share the document with third party.
3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Registrar General and First Appellate Authority within 30(thirty) days from the issuance of this order if you are not satisfied with this reply.

R. A. Tapadar
19.06.23

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

Done
Sabina
19/6/23

FORM 'E'
Form of supply of Information to the applicant
[Rule 4(iv)]

No HC.XXXV- 03/2023-24/50 RTI
Dated 14/06/2023

To,
Mr. Nayan Jyoti Bania
Gauhati High Court, Guwahati.

1. Please refer to your RTI application registered as I.D. Number 38/2023-24 Dated 12/06/2023 addressed to undersigned seeking copy of your **APAR** for the year 2022.
2. The copy of the information sought for is attached herewith.
3. As per section 19 of the Right to Information Act, 2005, you may file an appeal to the Registrar General cum First Appellate Authority within 30(thirty) days of the issue of this order if you are not satisfied with this reply.

Encl:- as stated.

A. A. Talwar
17.06.23

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

Received
NB
24/6/23

FORM 'E'
Form of supply of information to the applicant
[Rule 4(iv)]

No HC.XXXV- 1/2023-24/52/ RTI
Dated 22/06/2023

To,

Ms. Priyashree Dutta
Madhuban Road, Rongapara Road
Borguri, Tinsukia-786125

1. Please refer to your application, registered as I.D. No 42/2023-24 Dated 21/06/2023 addressed to the undersigned seeking copy of your OMR answer script (Roll no-3255) of AJS Grade-III Examination, 2022.
2. Copy of the information asked for is attached herewith. You are requested not to share the document with third person.
3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Registrar General and First Appellate Authority within 30(thirty) days from the issuance of this order if you are not satisfied with this reply.

R. A. Rajamohan
22.06.23

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

FORM 'E'
Form of supply of information to the applicant
[Rule 4(iv)]

No HC.XXXV- 1/2023-24/52/ RTI
Dated 27/06/2023

To,

Mr. Priyanku Buragohain
Near Naharkatiya Police station
Dibrugarh - 786610

1. Please refer to your RTI application registered as I.D. Number 41/2023-24 Dated 16/06/2023 addressed to undersigned regarding supply of information relating to District Court's organization set up for implementation of RTI Act.
2. The information asked for is as follows.
The information asked for as available with the PIO, is enclosed herewith.
Kindly note that Second Appellate Authority, SPIO and CPIO are not related to the Gauhati High Court.
3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Registrar General and First Appellate Authority within 30(thirty) days from the issuance of this order if you are not satisfied with this reply.

R. A. Tupodan
27.06.23

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

FORM 'U'
Rejection Order
[Rule 4(iii)]

No HC.XXXV- 01/2023-24/54 / RTI
Dated 3.9/06/2023

To,

Ms. Alisha Gogoi
GAD Law Associates, Tayabullah Road
Dighalipukhuri East, Ghy-01

1. Please refer to your application, registered as I.D. No 46/2023-24 Dated 28/06/2023 addressed to the undersigned seeking information relating medical reimbursement bill of Judicial Officers.

2. The information asked for cannot be supplied due to following reason:-

For not complying with Rule 9(iii) of the Gauhati High Court (Right to Information) Rules,2008. The IPO so enclosed with your application, is returned herewith.


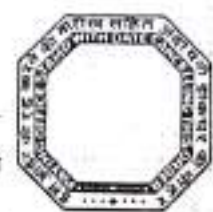
The requisite fee of Rs 10/- paid through IPO, is to be paid in favour of 'Registrar General, Gauhati High Court', payable at Guwahati, instead of "Public Information Officer, Gauhati High Court". You may resubmit the application after rectifying the aforementioned deficiency.

3. As per section 19 of the Right to Information Act, 2005, you may file an appeal to the Registrar General cum First Appellate Authority within thirty days of the issuance of this order if you are not satisfied with this reply.

*Ordinary Post
D/P 30/06/23*

Ends as stated

R. A. Talwar

<p>मर टिका फन टिका दक शेष असाक्ष्य NOT NEGOTIABLE</p>  <p>डाक टिकट POSTAGE STAMPS</p>	<p>भारतीय पोस्टल ऑर्डर INDIAN POSTAL ORDER</p> <p>डाक महासचिव DIRECTOR GENERAL OF POSTS.</p> <p>PAY TO <u>The Public Information Officer</u> <u>Gauhati High Court</u></p> <p>सम रूप की कम THE SUM OF RUPEES TEN ONLY</p> <p>₹ 10</p> <p>AT THE POST OFFICE AT <u>Guwahati</u></p> <p>के शहर में भरा करें।</p>	<p>को</p>  <p>भारतीय पोस्टल ऑर्डर भारत सरकार</p> <p>कमीशन COMMISSION रुपये 1 RUPEE</p> <p>प्रेषक अपना नाम और पता यहाँ लिखें। SENDER MAY FILL IN HIS NAME AND ADDRESS HERE.</p> <p><u>Alisha Gogoi</u> <u>GAD Law Associates</u> <u>Tayabulla Road, Dighalipukhuri</u> <u>Dist Guwahati - 1</u></p>	<p>1) & PIO Guwahati</p> <p style="writing-mode: vertical-rl; transform: rotate(180deg);">उपरोक्त आदेश पर 28/06/2023</p>
---	---	---	--

FORM 'E'
Form of supply of information to the applicant
[Rule 4(iv)]

No HC.XXXV- 1/2023-24/56/ RTI
Dated 30/06/2023

To

Mr. Himangshu Sarma
Noonmati, Kamrup (M)-781020

1. Please refer to your RTI application registered as I.D. Number 45/2023-24 Dated 27/06/2023 addressed to undersigned seeking information relating to Munsiff Court's jurisdiction.
2. The question demands legal opinion and the PIO cannot render his opinion as information under RTI Act.
3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days from the issuance of this order if you are not satisfied with this reply.

R. A. TAPADAR
30.06.23
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

Regular Post

FORM 'E'
Form of supply of information to the applicant
[Rule 4(iv)]

No HC.XXXV- 1/2023-24/57 / RTI
Dated 30/06/2023

To.

Mr. Nurul Ain
Vill - Garojan, Goalpara

- 13/7/23
1. Please refer to your application, registered as I.D. No 40/2023-24 Dated 16/06/2023 addressed to the undersigned seeking your marks in Grade-IV Interview Examination, 2015.
 2. The information asked for is as follows.
 - i) 12 (twelve) marks.
 - ii) You had not obtained requisite qualifying marks.
 3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Registrar General and First Appellate Authority within 30(thirty) days from the issuance of this order if you are not satisfied with this reply.

R. B. Tapadar
30-06-23
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.